

Name of country	Year	Number of NRIs died
Kenya	2012-2014	Nil
Libya	2014	01

In Iraq, the mortal remains of the deceased were handed over to next of kin for burial.

In Libya, the body of the deceased NRI was sent to India *via* Tunisia.

In Yemen, the body of the deceased NRI was transported to India by an Indian evacuation ship from Aden to Djibouti initially and then by flight on the Djibouti-India route.

#### **Review of functioning of online CPGRAMS portal**

836. SHRIMATI RAJANI PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has reviewed the functioning of online Centralised Public Grievances Redress and Monitoring System (CPGRAMS) portal; and

(b) if so, the outcome thereof and the steps taken by Government to improve the system?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. The format for lodging of public grievances on PG portal through CPGRAMS has been reviewed. A revised template has been introduced to facilitate easy entry of grievances providing clear menu options and drop down choices to the petitioners. The categories of grievances have been revised so as to cover various cases received for redressal and generate analytical reports. The Pensioner portal has been integrated with CPGRAMS, so that pension related grievances get directly forwarded to the pensioner portal.

#### **Kendriya Bhandar employees arrested by CBI**

837. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) the details of complaints received by CBI against Kendriya Bhandar regarding purchase of items in violation of the provisions of the General Financial Rules and CVC's instruction together with action taken on each complaint;

(b) the details of Kendriya Bhandar employees arrested by CBI so far together with reasons therefor;

(c) whether CBI has registered any PE against Kendriya Bhandar during 2015 and if so, the details thereof; and

(d) the details of steps taken by CBI to wipe out corruption from Kendriya Bhandar?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Central Bureau of Investigation (CBI) has not received any complaint recently against officers of Kendriya Bhandar regarding purchase of items in violation of the provision of the General Financial Rules and CVC's instruction.

(b) During the last three years *i.e.* 2012, 2013, 2014 and 2015 (up to 31.03.2015), CBI has arrested Regional Manager, Kendriya Bhandar, Mumbai (in case RC.29/13-ACB Mumbai dated 7.10.2013) who was caught red handed while indulging in some corrupt activity.

(c) CBI has conducted a joint surprise check on the premises of Kendriya Bhandar, on 27th March 2015 and collected documents and samples of some items which are under examination.

(d) CBI develops source information, verifies complaints, conducts joint surprise checks, preliminary enquires and registers FIRs in matters of corruption relating to Central Government Departments including Kendriya Bhandar.

#### **Data of corruption cases**

†838. SHRI HARIVANSH: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training (DoPT) has the data of the cases of corruption in Government offices;

(b) the number of cases of corruption against the Government employees in the last five years registered and the number of cases out of these which were disposed;

(c) the number of officers/staff punished, the details thereof during 2013-14 and 2014-15 along with those of the officers deployed in the States, Statewise; and

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† Original notice of the question was received in Hindi.